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CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 520 of 1995

New Delhi, dated the 9th May, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

1. Shri Chandra Mohan,
S/o Shri Agam Ram,
R/o B-72/340, Sector-I,
DIZ Area, New Delhi.
2. Shri Harbans Singh,
S/o late Shri Puran Singh,
R/o Sector III/411,
Pushp Vihar,
New Delhi.
3. Shri Raja Daulat Ram,
S/o Late Shri Alfred Ram,
R/o BG-5-A/19-C, LIG Flats,
Paschim Vihar,
New Delhi-110063.
4. Shri A.K. Gandhi
S/o Shri C.P. Gandhi,
R/o BG-34-A, Shalimar Bagh,
New Delhi.
5. Shri Sushil Bhutani,
S/o Shri T.C. Bhutani,
R/o K/102-D, Sheikh Sarai-II,
New Delhi.
6. Shri N.K. Yadav,
S/o Shri L.N. Yadav,
R/o Vill & P.O. Goklagarh,
Distt. Rewari,
Haryana.

APPLICANTS

(By Advocate: Shri R.L. Sethi)

VERSUS

1. Union of India,
through the Secretary,
Govt. of India,
Ministry of Labour,
Shram Shakti Bhawan,
New Delhi.
2. The Director General/Jt. Secretary,
Directorate General of Employment
& Training,
Shram Shakti Bhawan,
New Delhi.

RESPONDENTS

(By Advocate: Shri M.K. Gupta)

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ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

We have heard Shri R.L.Sethi for the applicant and Shri M.K. Gupta for the respondents.

2. Both the counsel agree that this O.A. be disposed of with a direction to the Respondents to dispose of the applicants' claims in the background of the judgment of the C.A.T., Madras Bench dated 2.3.95 in O.A. No.1264 of 1994 J.S.Rajkumar Vs. U.O.I.

3. This O.A. is disposed of accordingly.
No costs.

Lakshmi Swaminathan
(Mrs. LAKSHMI SWAMINATHAN)

Member (J)

Adige
(S.R. ADIGE)
Member (A)

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